

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA 508 of 2020 in CP(IB) 586/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.12.2020**

Name of the Company: Pani Logistics
V/s
Jagadishchandra B Mistri IRP For Sona
Alloys Pvt Ltd
Section 60(5) of IBC r.w Rule 11 of NCLT rules,2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

ORDER

(Through Video Conferencing)

Advocate, Mr. Karan Sanghani is present on behalf of the applicant.

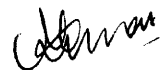
Advocate, Mr. Arpit Singhvi is present on behalf of Mr. Shashvata U. Shukla, Advocate for the respondent submitted that Mr. Shashvata U. Shukla is under quarantine, hence, requesting for an adjournment.

The prayer is allowed.

List the matter on 12.01.2021



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER (TECHNICAL)**



**MANORAMA KUMARI
MEMBER (JUDICIAL)**

Dated this the 16th day of December, 2020.